provisions of this Act and shall take effect accordingly.

(5) If for exercising the powers under the preceding sub-section any difficulty arises in giving effect to any one or more of the Statutes, Ordinances and Regulations framed thereunder, the State Government may in consultation with the Chancellor by order remove such difficulty as may appear to be necessary for the purpose of exercising those powers.

Saving.

14. 42. B. Notwithstanding anything contained in this Act any decision given, order made, anything done, any action taken or any proceedings commenced under any of the provisions of the Act or Rules, Statutes, Regulations in force immediately before the commencement of this Act, shall, in so far as they are not inconsistent with the provision of this Act, continue in force and shall be deemed to have been given, made, done or taken, commenced under the provisions of this Act.

Interpreta-

15. 42. C. If any dispute arises as to the interpretation of any of the provisions of this Act, the interpretation given by the State Government shall be final and binding to all concerned."

The 29th October 1975

No.LJL.391/75/3.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.—

ASSAM ACT XV OF 1975

(Received the assent of the Governor of Assam on the 23rd day October, 1975)

THE ASSAM KHADI AND VILLAGE INDUSTRIES BOARD (AMENDMENT)

AN

Further to amend the Assam Khadi and Village Industries Board Act, 1955.

Preamble.

Whereas it is expedient further to amend the Assam Assam Khadi and Village Industries Board Act, 1955, Act hereinafter called the principal Act, in the manner of hereinafter appearing;

It is hereby enacted in the Twenty Sixth Year of the Republic of India, as follows:—

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Khadi and Village Industries Board (Amendment) Act, 1975.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Insertion of Section 10H 2. After Section 10 G of the principal Act, the after Section following shall be inserted as Section 10 H, namely:-10G of the Assam Act XVI of 1955

"Dissolution 10 H—(1) The State Government may, by notification in the official gazette, direct that the Board shall be dissolved from the date specified in the notification; and thereupon the Board shall be deemed to be dissolved accordingly and the Executive Committee, Standing Finance Committee and any other Committee appointed under this Act, shall cease to function.

- (2) On and from the said date —

 (a) All properties and funds, which immediately before the said date were in the possession of the Board for the purposes of this Act shall vest in the State Government;
- (b) all members, shall vacate office as members of the Board; and
- (c) all rights, obligations and liabilities (including any liabilities under any contract) of the Board shall become the rights, obligations and liabilities of the State Government."